दिल्ली में एक पाकिस्तानी जासूस का गिरफ्तार किया जाना

590. **श्री नंजा गौडर** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 'वीर अर्जुन' के 10 अगस्त 1967 के अंक में छपी यह खबर सही है कि दिल्ली में एक व्यक्ति को जो तथाकथित सैनिक अधिकारी अथवा पाकिस्तानी जासूस था, गिरफ्तार किया गया है; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या अग्रेतर कार्यवाही की है?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). एक व्यक्ति को सैनिक अस्पताल के अधिकारियों द्वारा इस आधार पर पुलिस को सौंपा गया था कि उसने, अस्पताल के एक मानसिक वार्ड में उपचार के लिए एक इनडोर पेशेंट के तौर पर एक बावर्दी सैनिक अधिकारी का रूप-धारण करके दाखिला प्राप्त किया था। दिल्ली पुलिस ने एक मामला भारतीय दंड संहिता की धारा 420 और 170 के अधीन दर्ज किया है; जिसकी जांच जारी है। अभी तक ऐसी कोई बातें प्रकाश में नहीं आयीं जिसका सुरक्षा से सम्बन्ध हो। यह सन्देह किया जाता है कि उक्त व्यक्ति का शायद दिमाग ठीक नहीं है।

I.A.C EXPERTS TO TRAIN ARIANA AFGHAN AIRLINES PERSONNEL

592. SHRI K. N. PANDEY :
SHRI BEDABRATA BARUA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the I. A. C. has sent experts to train the personnel of the Ariana Afghan Airlines; and

(b) if so, the nature of the training to given and the name of the party bearing the expenses ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No, Sir.

(b) Does not arise.

FLYING SAUCER

593. SHRI K. N. PANDEY :
SHRI P. VISWAMBHARAN :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that a mysterious saucershaped flying object landed in a running stream close to the Dak Bungalow of Dympep village about 16 miles from Shillong recently;

(b) whether any scientific investigation has been made in this regard; and

(c) if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) According to a report received from the Government of Assam, no mysterious space object like a flying saucer landed near Shillong, but there was a local meteorological phenomenon of high intensity.

(b) and (c). Do not arise.

INDIA-THAILAND AIR AGREEMENT

594. SHRI K. N. PANDEY :
SHRI SRINIBAS MISRA :
SHRI MOHAN SWARUP :
SHRI BEDABRATA BARUA :
SHRI D. N. DEB :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that India and Thailand have decided to terminate the flights of their national airlines between the two countries with effect from the 1st November, 1967; and

(b) if so, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). In accordance with the provisions of the agreement Government of Thailand gave 12 months' notice of termination of the subsisting agreement between Thailand and India in September 1966. Negotiations were accordingly held at Bangkok in September, 1967, between the delegations of Government of India and the Government of Thailand. No agreement was reached at these negotiations, but the currency of the subsisting agreement was extended by another month. Further negotiations between